

**Sale of Confiscated Consumer Goods  
by Co-Operative Societies in Delhi**

7522. SHRI RAM SAGAR (Saidpur): Will the Minister of FINANCE be pleased to refer to the reply given on 28th July, 1989 to Unstarred Question No. 1684 regarding opening of all counters of Customs shops and state:

(a) the procedure for making sales of confiscated consumer goods to Co-operative Societies;

(b) whether there is any minimum or maximum limit for making sales to these societies, if so, the details thereof;

(c) the number of Co-operative societies in Delhi; and

(d) the details of the goods sold to them during the last twelve months month-wise and how was it ensured that the goods were sold to the public at the prescribed rates?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Confiscated consumer goods are sold to all Co-Operative Societies approved by Central and State Governments and duly registered under the Co-operative Societies Act. As per the existing policy all confiscated consumer goods should first be offered to the National Consumers Co-operative Federation for sale to bonafide customers through the Consumers Co-operative Societies, Super Bazars, Sahakari Bhandars etc. However, if the National Consumers Co-operative Federation does not lift the goods within a reasonable period they are offered for sale to other Co-operative Societies. No monetary limit for sale of such goods has been fixed for purchases by these Co-operative Societies.

(c) and (d). Information is being col-

lected and would be laid on the table of the House.

**Revision in Rates of DAVP Advertisements**

7523. SHRI SHANTILAL PURUSHOTAM DAS PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the last revision of DAVP rates for newspaper advertisement made by Government;

(b) whether Government assured the newspaper publishers regarding revision of the rates of DAVP advertisements because of steep rise in the indigenous newspaper prices and application of Wage Board Award from 1 January, 1989 or 1 April, 1989;

(c) whether representations were received by Government from several newspaper organisations that newspaper establishments especially small and medium newspapers are finding it hard because of non-revision of the rates since 1988; and

(d) if so, the reasons therefor and when a decision is likely to be taken by Government in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) The last revision of DAVP advertisement rates, was made effective from 1.1.1988.

(b) to (d). The Government has received various representations from various Newspaper Associations and Newspapers regarding increase in advertisement rates. The proposals received are under consideration of the Government and a decision will be taken in due course.